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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT AGRICULTURAL LANDS CEILING (AMENDMENT) BILL, 2019.

GUJARAT BILL NO. 4 OF 2019.

A BILL

further to amend the Gujarat Agricultural Lands Ceiling Act, 1960.

It is hereby enacted in the Seventieth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Agricultural Lands Ceiling (Amendment) Act, 2019. Short title.

Amendment of
section 3 of
Guj. XXVII of
1961.

2. In the Gujarat Agricultural Lands Ceiling Act, 1960, in section 3, in sub-section (1), the existing clause (*ddd*) shall be renumbered as sub-clause (i) of that clause and after sub-clause (i) as so renumbered, the following sub-clause shall be inserted, namely:-

Guj. XXVII
of 1961.

“(ii) Notwithstanding anything contained in sub-clause (i) above, the State Government may, after being satisfied, by notification in the *Official Gazette*, waive the said period for registration of separate public trust for such institution in such circumstances and on such terms and conditions as may be specified therein.”.

STATEMENT OF OBJECTS AND REASONS

The Gujarat Agricultural Lands Ceiling Act, 1960, among other things, in the interest of the public at large, imposes a restriction upon holding agricultural land in excess of certain limits in the State of Gujarat.

Existing clause (*ddd*) of sub-section (1) of section 3 of the said Act provides that lands being utilized for maintenance of *Panjrapole* or *Gaushala*, which were exempted from the provision of this Act immediately before the specified date by reason of their being the property of an institution for public religious worship or registered within a period of one year from the specified date as a public trust under the Gujarat Public Trusts Act, 1950. However, despite working for the welfare of the animals, some of the trusts which were not registered within the stipulated time, the lands of which cannot be exempted under clause (*ddd*) of sub-section (1) of section 3 of the said Act. It is therefore, proposed to amend the said provision so as to waive the period for registration of separate public trust for such institution .

This Bill seeks to amend the said Act of 1961 to achieve the aforesaid object.

NITIN PATEL,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill provides for delegation of legislative power in the following respects:--

Clause 2.—New sub-clause (ii) in clause (*ddd*) of sub-section (1) of section 3 proposed to be inserted by this clause empowers the State Government to waive, by notification in the *Official Gazette*, the period for registration of separate public trust for such institution in such circumstances and on such terms and conditions as may be specified therein.

The delegation of legislative power, as aforesaid, is necessary and is of a normal character.

Dated the 16th February, 2019.

NITIN PATEL.

By order and in the name of the Governor of Gujarat,

K. M. LALA,

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

Gandhinagar,

Dated the 16th February, 2019.